Unauthorised occupation of DDA flats

- *346.SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Delhi Police have received complaints regarding unauthorized occupation of DDA Janta flats in Chilla Village, Mayur Vihar, New Delhi by anti-social elements;
- (b) whether Human Rights Commission and National Commission on Women have also urged the Delhi Police for vacation of flats of some women Government officials being occupied unauthorizedly by anti-social elements;
 - (c) if so, the details thereof; and
- (d) the action taken to remove unauthorized anti-social elements/trespassers from the DDA flats in Mayur Vihar, New Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLAY RAMACHANDRAN): (a) to (c) Sir, National Human Rights Commission and National Commission for Women had forwarded a complaint of Smt. Veena Dogra, a resident of Sarojini Nagar, New Delhi to the Delhi Police regarding unauthorized occupation of her DDA Janata Flat in Chilla Village, Mayur Vihar, New Delhi by "Goonda" (Anti-Social) elements for the past 3-4 years.

(d) Enquiries made by Delhi Police have revealed that Smt. Ritu w/o Shri Vishal is residing as a tenant in the flat for the last several years and is not an encroacher. Accordingly, Smt. Veena Dogra, the complainant has been advised by the Delhi Police to approach a Civil Court for seeking vacation of the flat.

Central assistance for construction/maintenance of roads and bridges in States

- *347.SHRI G. N. RATANPURI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) the amount of Central assistance provided to each State for construction/maintenance of roads and bridges during the last three years, year-wise;
- (b) the amount spent directly by different Central Government departments and agencies for construction of new roads and bridges in each State during the last three years, year-wise;